

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1462/2000

New Delhi this the 4th day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Iqbal Nath Sharma S/O Keshav Ram Sharma,  
R/O 44/8-A, Sadh Nagar (Part-II),  
Palam Enclave,  
New Delhi-110045.

... Applicant

( By Shri K.N. Bahuguna, Advocate )

-versus-

1. Union of India through  
Cabinet Secretary,  
Government of India,  
Rashtrapati Bhawan,  
New Delhi.
2. Secretary,  
Research & analysis Wing,  
Cabinet Secretariat,  
Room No.7, Bikaner House Annexe,  
Shahjahan road,  
New Delhi.
3. Mechanical Transport Officer,  
Cabinet Secretariat,  
Government of India,  
Room No.7, Bikaner House Annexe,  
Shahjahan Road,  
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By the present O.A., applicant seeks to impugn a chargesheet issued against him on 16.3.2000. In our view, it would not be just and proper to interfere at this interlocutory stage, as far as disciplinary proceedings against applicant are concerned. Applicant has, in addition, claimed salary for the period commencing May, 1998 when he had proceeded on medical leave. He had applied for leave but no orders thereon have so far been passed. In the circumstances, he has not been paid salary for the period from May, 1998 and onwards.

2. In the circumstances, we hold that ends of justice would be met by disposing of the present O.A. by directing respondents to pass suitable orders on applicant's application for leave within a period of three months from the date of service of this order. Payment of salary would naturally depend upon the orders to be passed on applicant's application for leave.

3. Present O.A. is accordingly disposed of.

V. K. Majotra  
( V. K. Majotra )  
Member (A)

Ashok Agarwal  
( Ashok Agarwal )  
Chairman

/as/